

application is hopelessly barred by limitation in view of the provision of Section 21 of the Administrative Tribunals Act, 1985.

3. Mr. Jadhav submitted that the case is entrusted to him by the Thane District Legal Aid and Advice Committee. Ex. 'E' to the application is a copy of the petition made by the applicant to the Chief Justice of India on 25/26.9.1986. Subject of the petition is - "Mercy Petition for kindly moving the Superintendent C.T.O. Bombay for kindly retaking this applicant to his previous post of Telegraphist by way of showing mercy and granting him justice in his case." It seems that as a result of this petition the case is entrusted to Mr. K.R. Jadhav by the Thane District Legal Aid and Advice Committee. But this position would make no difference in the view which we are bound to take in view of Section 21 of the Administrative Tribunals Act. The applicant did not approach any competent Court for more than 7 or 8 years after the appeal was decided against him. The Disciplinary Authority's order shows that the applicant had admitted the charges but regretted for the same. Hence we find no merit in this application and hence reject the same summarily under Section 19(3) of the Administrative Tribunals Act, 1985.

M.Y. Priolkar
(M.Y. PRIOLKAR)
Member(A)

M.B. Mulundar
(M.B. MULUNDAR)
Member(J)